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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 520/94.

Transfer Application No:

DATE OF DECISION: AUGUST 05, 1994.

Shri D. P. Gupta, Petitioner

Shri A. I. Bhatkar, Advocate for the Petitioners

Versus

Union Of India and Others, Respondent

Shri J. G. Sawant, Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.

The Hon'ble Shri V. Ramakrishnan, Member (A).

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?


(M. S. DESHPANDE)
VICE-CHAIRMAN.

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BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. NO.: 520/94.

Shri D. P. Gupta ... Applicants.

Versus

Union Of India & Others ... Respondents.

CORAM :

1. Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.
2. Hon'ble Shri V. Ramakrishnan, Member (A).

APPEARANCES :

1. Shri A. I. Bhatkar,
Counsel for the Applicant.
2. Shri J. G. Sawant,
Counsel for the Respondents.

ORAL JUDGEMENT

AUGUST 05, 1994.

¶ Per. Hon. Shri Justice M. S. Deshpande, V.C. ¶.

1. Shri J. G. Sawant, Counsel for the respondents states that the respondents are withdrawing the order dated 12.04.1994 by which the applicant is being sent on deputation. He handed over the copy of the letter dated 04.08.1994 in which it has been stated that it has been decided to cancel the O.M. dated 12.04.1994 deputing Shri Gupta as Accounts Officer in the Office of the Seamen's Provident Fund Commissioner, without prejudice to ~~his~~ right to transfer him to any other subordinate office in due course under the powers vested in D.G. Shipping, in the public interest. In view of this, nothing survives in the application.

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2. Shri A. I. Bhatkar, Counsel for the applicant, however states that he should be treated as having held the same position as it was held prior to the order dated 12.04.1994. The effect of the order, in our view would be to restore him to the same position as he ^{had} ~~was~~ held on 12.04.1994 and it is implicit that he will be paid his emoluments as if he has held the previous post from that day onwards.

3. With these observations, we dispose of this O.A. and M.P.

V. Ramakrishnan

(V. RAMAKRISHNAN)
MEMBER (A).

M. S. Deshpande

(M. S. DESHPANDE)
VICE-CHAIRMAN.

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